Advertisement under Regulation 18 (7) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended and Corrigendum with respect to the open offer to the shareholders of

HYPERSOFT TECHNOLOGIES LIMITED

Registered Office: Unit 117, 1st Floor Techno-1 Sy. No. 86, 87(P), 88(P), 88/1, Raidurg, Serilingampally Mandal, Ranga Reddy, Madhapur, Hyderabad, Shaikpet, Telangana, India, 500081
Corporate Identification Number (CIN): L62010TG1983PLC003912,
Phone: +91 8143858084; Email: info@hypersoftindia.com; Website: www.hypersoftindia.com

Open Offer for acquisition of upto 42,25,442[*1] Equity Shares of Rs.10/- each at an Offer Price per equity share of Rs. 11 /- each payable in cash, representing 26% of the expanded capital[*2], pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof, from the eligible public shareholders of Hypersoft Technologies Limited ("Target Company") for cash at a price of ₹11/- per equity share by Mr. Narra Purna Babu (the "acquirer") pursuant to Regulations 3(1), 3(2) and 3(3) Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.

[*1]Includes 22,17,160 existing public shareholders as on the Public Announcement date.

[*2] Includes 36,05,000 shares allotted to allottees in the public category pursuant to the preferential issue which has been locked-in for a period of six months from the date of trading approval in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations and are not permitted to be tendered in the open offer in accordance with regulation 167(2) of SEBI ICDR Regulations and if tendered, shall not be accepted in the open offer.

This Advertisement and Corrigendum is being issued by Finshore Management Services Limited, on behalf of Narra Purna Babu, Acquirer, in respect of the open offer to acquire shares from the public shareholders of Hypersoft Technologies Limited **("Offer Opening Public Announcement")**. The Detailed Public Statement with respect to the aforementioned Offer was made on 7th April, 2025 in Financial Express, English Daily (all editions), Jansatta, Hindi Daily (all editions), Pratahkal, Marathi Daily (Mumbai edition), Prabhatha Velugu, Telugu Daily, (Hyderabad edition).

1. Offer Price:

The Offer Price is Rs. 11/- (Rupees Eleven Only) per Equity Share. There has been no revision in the Offer Price.

2. Recommendations of the Committee of Independent Directors of the Target Company:

The committee of independent directors of the Target Company **("IDC")** published its recommendation on the Offer on 14th October, 2025 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations, 2011.

3. The Offer is not a competing offer in terms of Regulation 20 of SEBI SAST Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI SAST Regulations, 2011.

4. Despatch of Letter of Offer to the public shareholders.

The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Shares as on the Identified Date has been completed (either through electronic or physical mode) by 10th October, 2025. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except the Acquirer, allottees of the Preferential Issue, and other Promoter) are eligible to participate in the Offer any time during the Tendering Period. A copy of the Letter of Offer (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (https://www.sebi.gov.in) and the Website of the Manager to the Offer (www.finshoregroup.com) from which the Public Shareholders can download/print the same.

5. Instructions to the public shareholders

5.1 In case the shares are held in physical form

As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 1, 2019. However, in accordance with the Chapter 7 of SEBI Master circular issued by SEBI bearing reference number SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. An eligible shareholder may participate in this Offer by approaching their respective Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.2 In case the shares are held in demat form

An eligible shareholder may participate in this Offer by approaching their Selling Broker and tender their shares in the open offer as per the procedure as mentioned in the Letter of Offer along with other details.

5.3 Procedure for Tendering the Shares in case of Non-Receipt of the Letter of Offer:

5.3.1 Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer except Acquirer, allottees in the public category pursuant to the preferential issue and Other Promoter.

5.3.2 In case of non-receipt of the Letter of Offer, the Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), along with the following details:

a. In case of physical shares: Name, address, distinctive numbers, folio nos, number of Equity Shares tendered/withdrawn,

b. In case of dematerialized shares: Name, address, number of Equity Shares tendered/withdrawn, DP name, DP ID number, Beneficiary account no.,

- and other relevant documents as mentioned in the Letter of Offer. Such Shareholders have to ensure that their order is entered in the electronic platform of BSE through the Selling broker which will be made available by BSE before the closure of the Tendering Period.

6. Any other changes suggested by SEBI in their comments to be incorporated.

In terms of Regulation 16(1) of the SEBI SAST Regulations, 2011 the draft Letter of Offer was submitted to SEBI on 16th April, 2025 ("Draft Letter of Offer"). SEBI, vide its letter no. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2025/25802/1 dated 1st October, 2025, issued its comments on the Draft Letter of Offer. These comments have been incorporated in the Letter of Offer.

7. Any other material change from date of the Public Announcement

The Preferential issue of Equity Shares by the Target Company was approved by the shareholders in the Extraordinary General meeting held on 26th April, 2025 and the Target Company has received the in-principle approval on 08th August, 2025 and trading approval on 24th September, 2025 from the Designated Stock Exchange- BSE Limited where shares of the Target Company are Listed.

8. Details regarding the status of the Statutory and other approvals

As confirmed by the Acquirer, there are no statutory approvals required by the Acquirer to acquire the equity shares tendered pursuant to this Offer. However, in case of any statutory approvals being required by the Acquirer at a later date before the closure of the tendering period, this Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such approvals.

In terms of Regulation 23(1) of the SEBI (SAST) Regulations, the Acquirer shall have the right to withdraw the Open Offer, in case of occurrence of any of the following conditions:

(i) statutory approvals required for the open offer or for effecting the acquisitions attracting the obligation to make an open offer under these regulations having been finally refused, subject to such requirements for approval having been specifically disclosed in the detailed public statement and the letter of offer; or

(ii) the acquirer, being a natural person, has died; or

(iii) any condition stipulated in the agreement for acquisition attracting the obligation to make the open offer is not met for reasons outside the reasonable control of the acquirer, and such agreement is rescinded, subject to such conditions having been specifically disclosed in the detailed public statement and the letter of offer, provided that an acquirer shall not withdraw an open offer pursuant to a public announcement made under clause (g) of sub-regulation (2) of regulation 13, even if the proposed acquisition through the preferential issue is not successful.;

or

(iv) such circumstances as in the opinion of the Board, merit withdrawal.

In the event of such a withdrawal of the Open Offer, the Acquirer (through the Manager) shall, within 2 (two) Working Days of such withdrawal, make an announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations.

9. Schedule of Activities:

Nature of the Activity	Original Schedule of Activities (as disclosed in the Draft Letter of Offer)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of Public Announcement	28th March, 2025	Friday	28th March, 2025	Friday
Corrigendum to the Public Announcement	4th April, 2025	Friday	4th April, 2025	Friday
Publication of Detailed Public Statement in newspapers	7th April, 2025	Monday	7th April, 2025	Monday
Filing of draft letter of offer with SEBI along with soft copies of Public Announcement and detailed Public Statement	16th April, 2025	Wednesday	16th April, 2025	Wednesday
Last date for a competing offer	2nd May, 2025	Friday	2nd May, 2025	Friday
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	9th May, 2025	Friday	1st October, 2025**	Wednesday
Identified Date*	14th May, 2025	Wednesday	6th October, 2025	Monday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company as on the identified Date	21st May, 2025	Wednesday	13th October, 2025	Monday
Last date for upward revision of the Offer Price and / or the Offer Size	26th May, 2025	Monday	16th October, 2025	Thursday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published.	23rd May, 2025	Friday	15th October, 2025	Wednesday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published.	27th May, 2025	Tuesday	17th October, 2025	Friday
Date of Commencement of tendering period	28th May, 2025	Wednesday	20th October, 2025	Monday
Date of Closing of tendering period	10th June, 2025	Tuesday	4th November, 2025	Tuesday
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders/return of unaccepted Equity Shares.	24th June, 2025	Tuesday	19th November, 2025	Wednesday

(*) ***Identified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All shareholders (registered or unregistered) of equity shares of the Target Company (except Acquirer, allottees in the public category pursuant to the preferential issue and Other Promoter) are eligible to participate in the Offer any time before the closure of the Offer.***

(**) ***Actual date of receipt of SEBI Comments***

10. Corrigendum

a.) In the Public Announcement, Detailed Public Statement, and Draft Letter of Offer, wherever "Regulations 3(2) and 4" are mentioned, the same shall be read as "Regulations 3(1), 3(2), and 3(3)".

b.) The Corporate Identification Number (CIN) of Hypersoft Technologies Limited has to be read as "L62010TG1983PLC003912" in the Detailed Public Statement.

11. Other information

The Acquirer accept full responsibility for the obligations of the Acquirer as laid down in the SEBI SAST Regulations, 2011 and for the information contained in this Offer Opening Public Announcement.

This Offer Opening Public Announcement would also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer on behalf of the Acquirer

finshore ®

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Contact Person: Mr. S Ramakrishna Iyengar; SEBI Registration No: INM000012185

Sd/-
Mr. Narra Purna Babu
Acquirer
Place: Kolkata
Date: 16th October, 2025